

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **17.04.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : Nagaraj VC Mylandle & Ors
Vs
Financial Software Systems Pvt Ltd and Others

MAIN PETITION NUMBER : CP(CA)/129(CHE)/2023

(IA/MA) APPLICATION NUMBERS

IA(CA)/33(CHE)/2024

ORDER

Present: Ld. Counsel Shri. Nishanth for the Applicant.

Ld. Counsel Shri. Aravindan for the Respondent No. 1.

Ld. Counsel Shri. Nitesh Jain for the Respondents No. 2
and 6.

Ld. Counsel Shri. Suhrith Parthasarathy for the
Respondents No. 5 and 8.

Ld. Counsel Shri. Prabhav Shroff for the Respondents
No. 3, 4 and 7.

Ld. Counsel Shri. T K Bhaskar for the Respondents No. 9
to 13.

Ld. Counsel for the Respondents submit that they have filed Reply /
Counter to the application.

We find that some of the Counters have been e-filed. Let hard copy be
filed within a week from today and copy be served on the Counsel for the
Applicant.

Ld. Counsel Shri. Aravindan submits that AGM has been conducted on 11.03.2024. Financials have been approved and Form has been filed to the RoC on 04.04.2024.

Ld. Counsel Shri. T K Bhaskar submits that the application may be heard with the petition, since there is an interim order dated 08.03.2024 that outcome of the proposed meeting would be subject to further hearing of the current application.

Ld. Counsel for the Applicant / Petitioner submits that the Petitioner / Applicant be granted two weeks time to file Rejoinder to the petition and the application.

Time granted.

List the petition and application for hearing on **05.06.2024. (physical hearing at 2.30 pm).**

Ld. Counsel Shri. Nitesh Jain is permitted to join through video conferencing on the date of hearing.

Sd/-

(VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

MG

Sd/-

(SANJIV JAIN)
MEMBER (JUDICIAL)